

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)**

AHMEDABAD BENCH

AHMEDABAD

C.P. (I.B) No. 147/9/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.12.2017**

Name of the Company:

Gora Marine Pvt Ltd

V/s.

Big Power Glass India Pvt. Ltd.

Section of the Companies Act:

**Section 9 of the Insolvency and Bankruptcy
Code**

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.

2.

ORDER

None present for Operational Creditor/Petitioner. None present for Respondent.

It is noticed that operational creditor not filed affidavit as required by section 9 (3) (b) of the code and the certificate of financial institution as required under section 9 (3) (c) of the code.

Hence, the matter is reopened.

Registry is directed to issue notice to operational creditor to rectify the above said defects within seven days of the date of receipt of notice from the Adjudicating Authority.

List the matter on 18.12.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 1st day of December, 2017.